

Integrated Child Protection Schemes have clearly failed to achieve their avowed objective. The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) from 2009-10 with the objective of creating a safe and secure environment for children in conflict with law as well as children in need of care and protection. In order to enhance the quality of services provided under ICPS, the Ministry of Women and Child Development has revised the financial norms of the Scheme with effect from 01.04.2014. Some of the major revisions include enhanced child maintenance grant from ₹ 750/- to ₹ 2000/- per month per child for institutional and non-institutional care, the cost of construction of a new Home has been revised from ₹ 600/- per square feet to ₹ 1000/- per square feet as per the schedule of rates or PWD estimates whichever is lower, for a Home of 50 children, a one-time non-recurring grant of ₹ 19.40 lakh for upgradation of accommodation facilities and a recurring grant of ₹ 36.14 lakh per year is being provided. The recurring grant includes child maintenance, bedding, transportation, rent, electricity, water charges and salary of staff in three shifts etc.

(c) and (d) As the issues relating to women and children such as health, hygiene, development, protection, nutrition etc. are inter linked, the Government is not considering to have a separate Ministry for Child Welfare.

#### **Definition of child**

2441. DR. T.N. SEEMA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government proposes to formulate a uniform definition of a 'child' as per different enactments related to the welfare and development of children, if so, the details thereof;

(b) whether State Commissions for Children have been constituted in all the States, if so, the details thereof, State-wise and Union Territory-wise; and

(c) if not, the reasons therefor and the time by which these are likely to be set up in all the States ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

(b) and (c) Out of 29 States and 07 Union Territories, 27 States and 04 Union Territories have set up the Commission for Protection of Child Rights. The newly created State of Telangana and the Union Territories of Andaman and Nicobar, Lakshadweep and Daman and Diu have not set up the SCPCR as yet. Since the Commission for the Protection of Child Rights Act is not applicable to the State of Jammu and Kashmir, no

State Commission has been set up there also. In the newly created State of Telangana while a separate Commission has not been notified, the existing Members on the Andhra Pradesh Commission have been divided equally to look after both the States.

The State Commissions for Protection of Child Rights (SCPCRs) are constituted by the concerned State Government under Section 17 of the CPCR Act, 2005. However, NCPCR has been constantly following up with the State Governments and the UT Administrations for setting up State Commissions and their effective and efficient functioning. However, no deadlines have been received from such States/UTs.

#### **Post adoption mechanism**

2442. SHRI C.M. RAMESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government has any mechanism to monitor the welfare of children after post-adoption;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir.

(b) There is a mechanism to monitor post-adoption follow up for a period of two years for the children placed both in-country and inter-country adoptions.

(c) Does not arise.

#### **Data on unlicensed adoption**

2443. SHRI T.K. RANGARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government is aware of unlicensed adoption taking place in the country;

(b) if so, whether there is any data on unlicensed adoption available with Government, the details thereof; and

(c) whether there is any proposal from Government to prevent unlicensed adoption, if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

(b) Does not arise.

(c) The issue has been addressed under Adoption Guidelines.